

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 14 of 2012

Dated : 7th December, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

North Delhi Power Ltd. ... Appellant(s)

Versus

Delhi Electricity Regulatory Commission ...Respondent(s)

**Counsel for the Appellant(s) : Mr. Anand Kumar Shrivastva
Mr. Anurag Bansal and
Mr. Ajay Kapoor (Rep.)**

**Counsel for the Respondent(s) : Mr. Meet Malhotra, Sr. Adv
Mr. Ravi S.S. Chauhan,
Mr. Prateek Dahiya,
Mr. K.M. Verm, JD (Law) DERC
Ms. R.Gautam, JD (T)
Mr Kabir And Mr. Khan for DERC
Ms. Surbhi Sharma for Amicus Curiae**

ORDER

Heard Mr. Meet Malhotra, Sr. Adv. appearing for Respondent - 'Commission'. He seeks some more time for making reply and filing written submissions. Though this adjournment is objected by the learned counsel for the Appellant, we deem it appropriate to give one more opportunity to the learned counsel for the Respondent – 'Commission' for making reply and filing written submissions.

Post the matter for reply submissions on **4.1.2013 at 2.30 p.m.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**